

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 8

IA 392/2021 IA 2467/2021 IA 2399/2021 IA 2969/2021 in
C.P.(IB)1053/MB/2017

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 22.09.2022

NAME OF THE PARTIES: - **Amar Remedies Ltd**

Appearance (via video-conference):

For Applicant

in IA/2399/2021

: Adv. Amir Arsiwala, Adv. Vidit D Kumat

For Respondent

in IA/2969/2021

: Adv. Amir Arsiwala, Adv. Vidit D Kumat

For Respondent

in IA 392 of 2021

: Adv Dharmesh Joshi

For Respondent No. 1

in IA No. 2399 of 2019

: Adv. Dhaval A. Patil

For Applicant Edelweiss Asset
Reconstruction ltd.

: Adv Rohit Gupta, Adv. Suchitra Valjee, Adv.
Riya Kamdar and Adv. Damini

For Chairman of
Monitoring Committee

: Adv. Aamar Vivek, Adv. Aditya Gauri

Section 60(5),19(2), 10 of IBC, 2016

ORDER

IA 392/2021 IA 2467/2021

Neither the Counsel for the Applicant is present nor has placed on record Hard Copies of these Applications though Applications are filed in the year 2021. From the Continuous absence on the part of the Applicant, this Bench observed that the Applicant is no more interested to prosecute the matter

further. Hence, the Application bearing No. IA 392/2021 and IA 2467/2021 are dismissed for non-prosecution.

IA 2399/2021 IA 2969/2021

Ld. Counsel for the parties are directed to complete the pleadings. List these Applications High on Board on **11.10.2022**.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Prasad

Sd/-
JUSTICE P.N. DESHMUKH
Member (Judicial)